

cooperation and measures for the growth of healthy and friendly Public-Police relationship.

(12) Examine the methods of police training, development, and career-planning of officers and recommend any changes that are required at any time in their service, to modernise the outlook, and to make the leadership of the force effective and morally strong.

(13) Examine the nature of the problems that the police will have to face in the future, and suggest the measures necessary for dealing with them, and for keeping them under continuous study and appraisal.

(14) Consider and make recommendations and suggestions regarding any other matter which the Government may refer to the Commission; and

(15) Any other matter of relevance or importance having an impact on the subject.

श्री रामानन्द तिवारी (बक्सर): अध्यक्ष महोदय, आप के माध्यम से गृह मंत्री महोदय से मेरा निवेदन है कि इस में जितने गाननीय सदस्य रह गये हैं, वे सब आई० पी० एस०, आई० सी० एस० और रिटायर्ड जज हैं। इस लिये मेरा निवेदन है कि इस में जन-प्रतिनिधि और विशेष कर जो पुलिस रैंक के नीचे के कर्मचारी हैं, उन्हें भी रखा जाय, क्योंकि उन के दुःख-मुख और कठिनाइयों को ऊपर के लोग नहीं जानते हैं। बहुत दिनों के बाद ऐसा कमीशन बनाने का निश्चय किया गया है, इस के लिये मैं आप को बधाई देता हूँ, लेकिन पुलिस विभाग के निम्नश्रेणी के कर्मचारियों और जन-प्रतिनिधियों को भी इस में रखा जाय।

SHRI SAUGATA ROY (Barrack-pore): I wish to make one submission.

MR. SPEAKER: After a statement no questions are allowed. Many Members seem to have forgotten the rules!

14.45 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULE CASTES AND SCHEDULED TRIBES

SHRI SURAJ BHAN (Ambala): Sir, I beg to move the following:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Chand Ram and Karia Munda ceased to be members of the Committee on their appointment as Ministers of State.”

MR. SPEAKER The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Chand Ram and Karia Munda ceased to be members of the Committee on their appointment as Ministers of State.”

The motion was adopted.

14.49 hrs.

MATTER UNDER RULE 377

REPORTED ARREST OF OVER A THOUSAND PERSONS IN DELHI FOR PROTESTING AGAINST WITHDRAWAL OF FACILITIES TO NEO-BUDDHISTS

SHRI VASANT SATHE (Akola): Mr. Speaker, Sir, I beg to invite the attention of this House to a serious